

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 332/2002 in  
OA 628/2002

New Delhi this the 29th day of August, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri S.A.T.Rizvi, Member (A)

Shri Ram Kumar Jindal  
S/O Late Shri Kishan Chand  
R/O 952/7, Mehrali,  
New Delhi -30

..Petitioner

(By Advocate Shri T.C.Agarwal )

VERSUS

1. Shri Pawan Chopra,  
Secretary, Ministry of  
Information and Broadcasting,  
Shastri Bhawan, New Delhi.
2. Shri S.V.Quireshi,  
Director General of Doordarshan,  
Mandi House, New Delhi.
3. Shri Swagat Ghosh,  
The Head of News,  
Doordarshan News, New Asiad  
Village, Khel Gaon, New Delhi.
4. Shri Basharat Ahmed,  
The Director, Delhi Doordarshan  
Kendra, Sansad Marg, Ground Floor  
New Delhi.

..Respondents

O R D E R (ORAL)

(Hon'ble Shri S.A.T.Rizvi, Member (A)

Heard Shri T.C.Agarwal, learned counsel for the  
petitioner in CP 332/2002.

2. By the order passed on 5.3.2002 in OA 628/2002,  
the Tribunal directed the respondents to consider the  
petitioner's representation and to dispose of the same.  
In pursuance of the aforesaid directions, the respondents  
in OA have considered the petitioner's representation and  
have disposed of the same by issuing an Office Memo.  
dated 30.5.2002 (page 12 of the paper book). Accordingly,  
certain service benefits have been extended to the petitioner.

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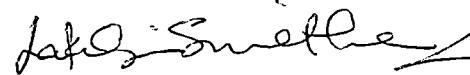
3. Learned counsel appearing on behalf of the petitioner in the present CP submits that by non-regulation of petitioner, the respondents have committed contempt. We do not agree. The Tribunal's order was confined to disposal of applicant's representation and no specific relief was mentioned in the order. We are, therefore, of the view that the respondents have not committed any ~~action~~ <sup>of contempt</sup> ~~of~~ <sup>amounting to</sup> contempt. On the other hand, we find that they have <sup>fully</sup> complied with the directions given. No case <sup>of contempt</sup> has been made out by the petitioner. The present CP, therefore, deserves to be dismissed in limine.

4. Needless to add that if any grievance still survives, the petitioner will have the liberty to pursue his remedies if so advised in accordance with law.



(S.A.T. Rizvi )

Member (A)



(Smt. Lakshmi Swaminathan)

Vice Chairman (J)

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